

mode in the year 2010. The Concessionaire commenced the work in September, 2010 and completed 72 km. length out of - 80 km. length upto May, 2018. Thereafter, the work was in standstill condition. Therefore, the Concession Agreement was terminated. The balance work of Muzaffarnagar-Haridwar section was awarded on EPC (Item Rate Basis) with scheduled completion date by December, 2020.

(c) and (d) Complaints have been received regarding poor maintenance of the Muzaffarnagar-Haridwar Section of National Highway 58. The repair/maintenance have been carried out time to time by the Authority at the risk and cost of the Concessionaire. The total expenditure incurred till date on the repair and maintenance of this stretch is ₹ 12.47 crore.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

National Coal Wage Agreement

801. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that there is a provision in clause 9.4.0 in National Coal Wage Agreement (NCWA), which has given a benefit to the coal workers whereby one dependent of the concerned coal workmen will be given employment in case the workman is declared medically unfit in service, due to disability arising out of incurable disease; and

(b) whether it is also a fact that this clause 9.4.0 provision has neither been scrapped nor been implemented?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Coal India Limited (CIL) has informed that clause 9.4.0 of National Coal Wage Agreement-VI (NCWA VI) is still continuing in the "10th National Coal Wage Agreement of CIL and SCCL", wherein the provision of employment to one dependent of a worker who is permanently disabled in his place exists.

Divestment of CIL

802. SHRI DEREK O' BRIEN: Will the Minister of COAL be pleased to state:

(a) whether Government divested the stake of Coal India Limited (CIL) last fiscal year, if so, the reasons therefor;

(b) whether Coal India Limited still falls short on Government's divestment plan; and

(c) if so, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) During fiscal year 2018-19, the Government of India stake in Coal India Limited was reduced by 7.57 % due to divestment of shares by way of Exchange Traded Fund, Offer for Sale and Buyback of shares to achieve Minimum Public Shareholding, as per the norms of Securities and Exchange Board of India.

Rise in output of CIL

803. SHRIMATI VIJILA SATHYANANTH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the output of Coal India Limited (CIL) rose 10.6 per cent in the first half of the current fiscal;

(b) whether it is also a fact that the coal supply to power sector rose by 10 per cent touching 232.2 million tonnes; and

(c) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) In the first half of the year 2018-19, Coal India Limited (CIL) produced 256.47 MT of coal as against 231.88 MT produced in the corresponding period of 2017-18, thereby achieving a growth of 10.6 per cent.

In the first half of current fiscal (2019-20), CIL produced 240.93 MT of coal as against 256.47 MT produced in the corresponding period of 2018-19, thereby achieving a negative growth of 6.06 per cent.

(b) and (c) In the first half of the year 2018-19, Coal supply to power sector from Coal India sources was 234.97 MT as against 211.05 MT supplied in the corresponding period of 2017-18, thereby achieving a growth of about 11.3 per cent.

In the first half of current fiscal (2019-20), coal supply to power sector from Coal India sources was 219.25 MT as against 234.97 MT supplied in the corresponding period of 2018-19, thereby achieving a negative growth of 6.7 per cent.